# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

### Coram

- 1. Shri Bhanu Bhushan, Member
- 2. Shri R. Krishnamoorthy, Member

Petition No.57/2008 (Suo motu)

#### In the matter of

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule

#### And in the matter of

Electricity Department, Administration of Daman & Diu, Daman

...Respondent

## **ORDER**

According to the regulations of the Commission and the Indian Electricity Grid Code (hereinafter referred to as IEGC), all regional constituents are required to pay Unscheduled Interchange (UI) charges for the energy drawn by them in excess of their respective drawal schedules. The UI accounts are issued by the Regional Power Committee (RPC) secretariat on a weekly cycle. Clause 5 of Annexure-I of Chapter 6 of the Indian Electricity Grid Code clearly stipulates that payment of UI charges shall have a high priority and the concerned constituents shall pay the indicated amounts into the regional pool account operated by the RLDC within ten days of the issue of statement by the RPC Secretariat. Clause 7 of the said annexure further provides that if UI payments are delayed beyond 12 days from the date of issue of the statement, the defaulting constituents shall have to pay simple interest @ 0.04% for each day of delay.

2. Executive Director (SO & NRLDC), PGCIL in his report dated 24.3.2008 submitted to the Commission has stated that an amount of Rs.66 crore was outstanding against Administration of Daman & Diu (D&D) on account of UI drawal as

on 24.3.2008, which has come down subsequently but still stood at Rs.44.28 crore as

on 25.4.2008.

3. The huge arrears due from D&D on account of non-payment of UI charges is a

matter of serious concern. D&D being a State organisation is expected to behave in a

responsible manner and discharge its obligations under the law. Non-payment of UI

charges, therefore, amounts to extracting energy from the grid without paying for it.

The Commission also feels concerned that on account of continuing overdrawal from

the grid by D&D and laxity in payment of UI charges, the outstanding UI amounts are

growing at an alarming rate and calls for urgent remedial action.

4. The respondent is hereby directed to show cause, latest by 30.5.2008, as to

why action under appropriate provisions of the Electricity Act, 2003 should not be

initiated against it for recovery of outstanding UI dues along with interest, apart from

recommending to the Central Government for appropriating the outstanding UI dues

from the budget earmarked for the Administration of Daman & Diu.

5. We also direct the Secretariat of the Commission to endorse copies of this order

to Cabinet Secretary and Secretary (Power), Government of India, Chief Secretary,

Administration of Daman & Diu for their kind information and remedial actions as

considered appropriate.

Sd/-(R. KRISHNAMOORTHY) MEMBER Sd/-(BHANU BHUSHAN) MEMBER

New Delhi dated the 9<sup>th</sup> May 2008